

Listed on.27.4.2017
Court No.12
Item No. 105

SECTION XII
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. 4187 of 2008

Venu

..Appellant

versus

Ponnusamy Reddiar (dead) through Lrs. & Anr. ...Respondents

OFFICE REPORT

This is an appeal by special leave filed against the Judgment and Order dated 3rd December, 2007 of the High Court of Judicature at Madras in C.R.P. (N.P.D.) No. 917 of 2003.

It is submitted that there are two respondents. Respondent No. 1 is dead and his Legal Representative are on record. All the Legal Representatives are represented by Mr. V. Ramasubramanian, Advocate. Certificate of service has been received in respected of Respondent No. 2 but no one has entered appearance on behalf of Respondent No. 2.

Service of notice is complete.

It is further submitted that counsel for the appellant has filed statement of case but counsel for the respondent has not filed statement of case. For non filing of statement of case by the counsel for the respondent the matter was listed before the Registrar's Court on 26th February, 2014, when the following order was passed :

"Service is complete.

Original record has been received from the High Court.

Appellant has already filed statement of case. However, respondents have not filed statement of case, despite Court's order.

The matter falls under the complete category. List before the Hon'ble Court, as per rules."

...2/-

In compliance of circular dated 3.12.2014 and 5.12.2014 original record has been sent back to the High Court.

The matter above mentioned is listed before the Hon'ble Court with this office report.

Dated this, the 25th day of April, 2017

ASSISTANT REGISTRAR

COPY TO: Mrs. Revathy Raghwan, Advocate
Mr. V. Ramasubramanian, Advocate

ASSISTANT REGISTRAR

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